

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

33. C.P.(IB) 534(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **31.08.2018**

NAME OF THE PARTIES: Anchal Technovations Pvt. Ltd.

**v/s.**

Reliance Communication. Ltd.

SECTION 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Both sides present. Counsel for the petitioner submits that the matter has already been settled and file a memorandum for withdrawal of the petition. Accordingly, on the request made by the petitioner, the Petition is dismissed as withdrawn.

SD/-

V. NALLASENAPATHY  
Member (Technical)  
/NP/

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)